

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item No.24
IA Nos.257/2021, 589/2022, 177/2023, 181/2023 and 574/2023
In
CP(IB) No.52/Chd/Pb/2018
(Admitted)

Under Section 7 & 43, 45, 66, 12(3) & 33(2)(3) IBC 2016

In the matter of:-

Daljit Singh and Ors. ...Petitioner-Financial Creditor

Vs.

SMD Infra Ventures Pvt. Ltd. ...Respondent-Corporate Debtor.

Present:

Ms. Swati Saluja, Advocate for applicant IA Nos.257/2021, 589/2022, 177/2023, 181/2023 and 574/2023

IA No.257/2021

In compliance with our last order dated 23.01.2023, learned counsel for the applicant has filed an amended application bearing IA No.574/2023. Therefore IA No.257/2021 is rendered infructuous and disposed of accordingly.

IA No.574/2023

In this application prayer for an extension of the period and for exclusion of the period of lockdown i.e. from 25.03.2020 to 21.07.2020 for computation of the liquidation time line has been made. The learned Liquidator is directed to convene the meeting of the SCC within two weeks and discuss this matter and

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(Admitted)

place the minutes of the discussion of the SCC along with the affidavit 3 days before the next date of hearing. List on 28.03.2023.

IA No. 589/2022

This application is filed for impleading SMD Infra Ventures Pvt. Ltd. in IA No.257/2021. As IA No. 257/2021 is dismissed being infructuous, this IA also is rendered infructuous and disposed of accordingly.

IA No.177/2023 and IA No. 181/2023

Learned counsel for the liquidator is directed to file an affidavit of service within two weeks. List on 28.03.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

March 06, 2023
DS

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

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